

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) :

(a) to (c). The operation of motor vehicles in India is regulated under the Motor Vehicles Act, 1939, a Central Act, and the rules framed thereunder by the State Governments. With a view to have uniformity, the Govt. of India had circulated model Motor Vehicles Rules to the State Governments. On the whole, the Motor Vehicles Rules of various States are uniform, except where variations are considered necessary to suit local conditions. Some representations regarding inconvenience to Inter-State transport operators have been received. The model Rules are reviewed from time to time to effect uniformity in the Motor Vehicles Rules of States to the extent possible.

DEPUTATIONISTS IN ANDAMAN ADMINISTRATION

2404. SHRI K. R. GANESH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether deputationists who get absorbed in the Andaman Cadre are given full pensionary benefits of the Andaman special pay;

(b) whether the same concession in pensionary benefits is granted to employees who are in permanent cadre of the Andaman Administration and who are entitled to Andaman special pay; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In cases where an officer of the Central Government going on deputation to the Andaman and Nicobar Administration is confirmed in a permanent post under that Administration, he is allowed to count Andaman Special Pay in full for calculation of "average emoluments" for purposes of pension.

(b) No, Sir. Such Government servants who do not come within the category referred to at (a) above, are allowed to count Andaman Special Pay to the extent of one-half for calculation of average emoluments for purposes of pension. However, such of these Government servants as had completed thirty years of qualifying service

prior to the 22nd April, 1960, but retire from service on or after that date, are allowed to count Andaman Special Pay in full, subject to certain conditions.

(c) The concession referred to at (a) above has been given in view of the difficulty in finding suitable personnel for service in the Islands.

ANDAMAN SPECIAL PAY

2405. SHRI K. R. GANESH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the rules regarding the admissibility of Anaman special pay;

(b) whether Government servants born in the Andaman and Nicobar island but recruited from the mainland have been denied the Andaman special pay; and

(c) if so, the reasons for this discrimination ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Andaman Special Pay is admissible to the Government servants directly recruited/deputed from the mainland for service under the Andaman and Nicobar Administration.

(b) and (c). There are a few persons who were born in the Islands but who, at the time of their appointment to certain posts in the Islands, happened to be on the mainland under fortuitous circumstances as a result of the Japanese occupation of the Islands during the Second World War. These persons have been treated as 'local recruits' and have, therefore, not been allowed Andaman Special Pay. It may, however, be added that when a locally-recruited employee of the Andaman and Nicobar Administration is absorbed in the Delhi, Himachal Pradesh and Andaman and Nicobar Islands Civil/Police Service and appointed to a cadre post of the said Service in the Islands, he is entitled to Andaman Special Pay at the rates sanctioned for cadre officers of the said Service posted to cadre posts in the Islands.